

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

O.A. NO: 847/92

199

~~XXXXXX~~

DATE OF DECISION 18.1.93

Shri Baliram Ganpat Kitke Petitioner

Shri M.M. Sudame, Advocate for the Petitioners

Versus

Union of India through Respondent  
Deputy Director General of  
Meteorology. Nagpur.

Mrs. M.T. Pimpalwar Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. V.D. Deshmukh, Member (J)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ? *je*
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

  
(V.D. DESHMUKH)  
Member(J)

mbm\*

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH  
CAMP AT NAGPUR

Original Application No. 847/92

Shri Baliram Ganpat Kitke  
V/s

... Applicant.

Union of India through  
Deputy Director General of  
Meteorology, Nagpur - 5.

... Respondent.

CORAM : Hon'ble Shri V.D. Deshmukh, Member (J)

Appearance:

Shri M.M. Sudame, counsel  
for the applicant.

Mrs. M.T. Pimpalwar, for  
Mr. R.Darda, counsel  
for the respondents.

ORAL JUDGEMENT:

Dated: 18.1.93.

{ Per Shri V.D. Deshmukh, Member (J) }

The respondents have filed their reply today  
~~concerning~~ opposing admission.

Heard counsel for the applicant and the  
respondents. Perused the relevant note under F.R. 56,  
(FR SR Part I, General Rules, 10th Edition) which is  
produced before us. The relevant note is note No.6  
under FR 56. <sup>fr</sup> This note is also containing the reference  
to note No.5 under FR 56. <sup>although no note no-5 is</sup> This is referred in impugned  
order dated 4.12.91. The note clearly shows that the  
request in regard to change of date of birth be made  
within 5 years of the entry of the applicant into the  
Government service and the applicant has to establish  
that the wrong date of birth came to be recorded by  
genuine bonafide mistake.

In the present case the applicant joined  
the service in 16.12.54. He made an application for  
correcting the date of birth for the first time on  
22.2.91 which was obviously ~~appeared~~ <sup>harras ~~for~~</sup> in view of the  
note referred to above. The reply of the respondents

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also points out that earlier two certificates clearly show~~s~~ that the date of birth of the applicant was correctly entered in his service record.

In view of the above I do not find any substantial ground on which impugned order can be challenged. Hence the application is rejected.

There shall be no order as to costs.



(V.D.DESHMUKH)  
MEMBER(J)